

FORM TM-32

THE TRADE MARKS ACT, 1999

Agent's Code No:

Proprietor's Code No:

Fee: Rs.500

Notice of intention to intervene in proceedings for the variation or cancellation of an entry of a registered user of a trade mark.

rule 90(2)

(To be filed in triplicate accompanied by a statement in triplicate of the grounds of intervention)

In the Matter of Trade Mark No.....registered in classin the name of1.....

and

In the matter of registration of 2.....thereunder as a registered user of the mark.

I (or We)3hereby give notice of my (our) intention to intervene in the proceedings in the above matter.

All communications relating to these proceedings may be sent to the following address in India:-

.....

.....

Dated thisday of20.....

4.....

SIGNATURE

NAME OF SIGNATORY IN LETTERS

To

The Registrar of Trade Marks

The Office of the Trade Marks Registry at 5.....

1. Insert the name of the registered proprietor
2. Insert the name and address of the registered user
3. Insert the full name, address and nationality of person giving notice

4. Signature of the person giving notice or of his agent

5. State the name of the place of the appropriate office of the Trade Marks Registry - (See Rule 4).